

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-24/2003/7852/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abu Saleh Badrudduza Laskar,
District & Sessions Judge,
Charaideo.

Dated, Guwahati the 21st August, 2023.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJCHA/1308/2023, dtd. 16th August, 2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 20 (twenty) days from 28.08.2023 to 16.09.2023, along with station leave permission**, (prefixing 26.08.2023 & 27.08.2023 while suffixing 17.09.2023) **from the evening of 25.08.2023 till the morning of 18.09.2023**, subject to submission of your Leave Admissibility Report from the O/o the A.G (A&E), Assam. Further, you have been asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge cum Assistant Sessions Judge, Charaideo and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-24/2003/7853-7854/A dated , 21-08-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)